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Kerala Forest (Amendment) Act, 1989

8 of 1989

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An Act further to amend the Kerala Forest Act, 1961. WHEREAS it is expedient further to amend the Kerala Forest Act, 1961 for the purpose hereinafter appearing; BE it enacted in the Thirty-ninth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Forest (Amendment) Act, 1989.
- (2) It shall be deemed to have come into force on the 24 th day of October, 1988.

2. Amendment Of Section 75A:-

In the Kerala Forest Act, 1961 (4 of 1962) (hereinafter referred to as the principal Act), in sub-section (1) of section 75A, after the proviso and before the Explanation, the following proviso shall be inserted, namely:

Provided further that no tax under this sub-section shall be levied and collected in respect of the sale of forest produce to any industrial establishment to which section 6A of the Kerala Forest Produce (Fixation of Selling Price) Act, 1978 (29 of 1978) shall apply.

3. Repeal And Saving :-

(1) Section 3 of the Kerala Forest Laws (Amendment) Ordinance, 1988 (18 of 1988), is hereby replaced.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said section shall be deemed to have been done or taken under the principal Act as amended by this Act.